

F.No.1-7/2007-CN
Dated: 10.05.2007.

Dear Shri

Sub: Recommendations on "Review of Internet Services"

Kindly refer to DOT Letter No.820-01/2006-LR dated 17th November 2006 seeking TRAI's recommendations in terms of clause 11(1)(a) of TRAI Act 1997 regarding review of policy of Internet services. The Authority is privileged to forward its recommendations to Department of Telecommunications. A copy of the press release is also enclosed.

2. The Authority has considered issues like existence of grey market operations, provision of various services under ISP license, steps to facilitate technological innovations and issues relating to level playing field vis-à-vis other telecom service providers while finalizing recommendations on Internet services. The Authority supports liberal licensing framework for ISPs to boost Internet penetration but is also committed to provide a framework, which will enable ISPs to offer services legally. The recommendations will help serious players to provide Internet services without putting undue financial burden and also encourage legal operations.

4. These recommendations are also being made available on TRAI's website www.trai.gov.in

Yours sincerely,

(Nripendra Misra)

Encl : as above.

Shri D.S. Mathur,
Secretary,
Department of Telecommunications,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi-110 001.